

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**1260/252/ND/2018**

**IN THE MATTER OF:**

**Asstt. Commissioner of Income Tax**

**...PETITIONER**

**Vs.**

**ROC**

**(M/s. HY Media and Entertainment Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 05.11.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:**

**For the Respondent/ Corporate-debtor**

**:**


**For the ROC**

**: Mr. M. Yadubhushana Rao, Adv.**

**ORDER**

Heard the submissions made by the counsel for the Income Tax Department. AROC is present. Counsel for the Income Tax Department has submitted that affidavit of service has been filed with regard to service of notice to all the respondents other than AROC. Despite serve nobody as turned up. Registry is directed to serve notice to other respondent in the matter. Counsel for the Income Tax Department is directed to provide necessary details to the registry to enable them to serve notice within ten days on the other respondents for their appearance as well as filing reply in the matter. Post the matter, to 5<sup>th</sup> December, 2019.

  
Member (J)

  
(P.S.N. Prasad,  
Member (J))

(Annu)